

**IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'A' BENCH, KOLKATA
(Virtual Court)**

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Aby.T. Varkey, Judicial Member)

**I.T.A. No. 2045/Kol/2018
Assessment Year: 2004-05**

M/s Anukul Investments Ltd.Appellant
[PAN: AACCA 4777 H]

Vs.

ITO, Ward-4(1), Kolkata.....Respondent

Appearances by:

None appeared on behalf of the assessee.

Shri Jayanta Khanra, JCIT, appeared on behalf of the Revenue.

Date of concluding the hearing : April 16, 2021

Date of pronouncing the order : April 21, 2021

ORDER

Per Bench:

The assessee seeks permission of this Bench to withdraw its appeal in ITA No. 2045/Kol/2018 as it has availed the scheme under "Vivad Se Vishwas Act, 2020" vide its application dated 26.03.2021. The assessee states that it has been granted certificate by the designated authority in Form No. 3 under the provisions of "Vivad Se Vishwas Act, 2020".

2. We accept this application of assessee and dismiss this appeal as withdrawn.

Kolkata, the 21st April, 2021.

Sd/-
[Aby.T. Varkey]
Judicial Member

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Dated:21.04.2021
SB, Sr. PS

Copy of the order forwarded to:

1. ***M/s Anukul Investments Ltd., Rajkumar Jaju, E/302, Ashok Nagar, Vazira Naka, Borivali(W), Mumbai-400092***
2. ***ITO, Ward-4(1), Kolkata***
3. CIT(A)- 20, Kolkata. (sent through mail)
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through mail)

True copy

By order

Assistant Registrar
ITAT, Kolkata Benches